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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


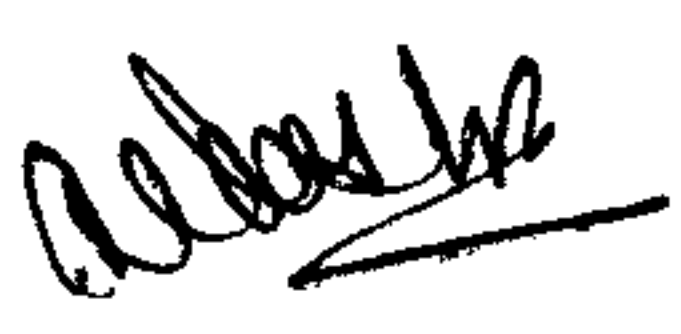
C.P. (I.B) No. 63/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.04.2018**

Name of the Company: Phoenix ARC Pvt Ltd.
(Trustee of Phoenix Trust FY 14-9)
V/s.
Doshion Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHWATA SHUKLA	ADVOCATE	RESPONDENT	
2.	Ashish C. Doshi	Applicant to PCS	Applicant	


ORDER

PCS Mr. Ashish Doshi is present for Financial Creditor/ Petitioner. Advocate Mr. Shashvata Shukla i/b Advocate Mr. Sharvil Majmudar present for Respondent.

Respondent Counsel seeks adjournment for argument which is opposed^d by the PCS for the Petitioner.

On the request of Respondent, the matter is adjourned with cost of Rs. 10,000/-. Payable to the petitioner.

List the matter on 29.05.2018.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 23rd day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL